

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III**

CP-150/ND/2017

In the matter of :
Anya Properties (P) Ltd.

....PETITIONER

SECTION :
Under Section 252 (1)

Order delivered on 14.12.2017

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)


For the Petitioner : -

For the Respondent/Cor. Debto :
For the RD (N) : Mr. Manish Raj, Co. Prosecutor
For the Intervener : Ms. Lakshmi Gurung, Standing Counsel
For Income tax department.

ORDER

Learned Counsel for the petitioner is present. In view of the Order dated 06.12.2017 passed by the Hon'ble Principal Bench, it is seen that the matter has been directed to be listed before Court No.II, NCLT.

In the circumstances, let the Registry comply with the order as passed by the Hon'ble Principal Bench on 06.12.2017.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
14.12.2017